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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, Mumbai.

ORIGINAL APPLICATION NO. 52/2020

DATE OF DECISION:- 13.01.2020

CORAM:- RAVINDER KAUR, MEMBER (J)

Kishor K Bawariya
S/O J.P. BAWARIYA,
Age 50 years, Occ.Service,
Mail Guard Under Sr. Station Manager,
CSMT-400001,
GURUDEO CHS C. 601,
Sector 20 Plot no 27,
Kamothe -410209
Navi Mumbai MS

(By Advocate Shri Joe D Souza)

....Applicant

Versus

1. Union of India, (Represented through)
The General Manager,
Central Railway, Head Quarter Office,
CSMT Mumbai-400001.
2. The Divisional Railway Manager,
Mumbai Division Central Railway,
DRM's Office CSMT Mumbai-400001.
3. The Sr. Divisional Personal Officer,
Mumbai Division Central Railway,
DRM's Office, CSMT Mumbai-400001.

....Respondents

ORDER (ORAL)

Present:

Shri Joe D Souza, learned counsel for
the applicant.

2. This application has been filed under
Section 19 of the Administrative Tribunals

Act, 1985 seeking the following reliefs:

"A. Direct the respondents to dispose of representation dated 12.11.2018 preferred by the Applicant within a specified period.

B. Pass any other just and equitable order in the interest of justice in favour of the Applicant under the given facts and circumstances as deemed fit and proper.

C. Order the cost of this O.A. in favour of the Applicant for the recalcitrant and contemptuous attitude through out exhibited by the Respondents causing the Applicant severe hardships, harm and injury."

3. Heard learned counsel for applicant on the point of admission.

4. At this stage, learned counsel for applicant seeks permission to withdraw the present OA since the issue involved in the present case is already subject matter of OA No. 249-250/2013 which is pending disposal.

5. In the circumstances, the OA is dismissed as withdrawn. No order as to costs.

(Ravinder Kaur)
Member (J)

JD
29/01